

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-06/5311/2024/A

From :- Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
Shri Nayan Shankar Baruah,
Registrar(Admin),
Gauhati High Court,
Guwahati

Dated Guwahati, the 20th June, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Your letter dated 11.06.2024

Sir,

With reference to the above, I am directed to inform you that you have been allowed to-

1. avail LTC for the block period of 2022-2024, to travel to Coonoor (Tamil Nadu) via Bangalore, Coorg and Ooty and return, along with your dependent mother, daughter and your wife Smti. Mallika Dutta, Principal Judge, Family Court, Nalbari, w.e.f. 01.07.2024 to 06.07.2024, by the shortest possible route, as per existing Rules.
2. avail encashment of 10 days earned leave against the aforementioned LTC as per the Govt. of Assam notification dated 9th May, 2024.
3. draw 80% of the total eastimated amount as advance payment towards the LTC for the block period 2022-2024.

Yours faithfully,



REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/5312-5315/2024/A.

Dated 20th June, 2024

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. The Principal Judge, Family Court, Nalbari, for information.
3. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.



REGISTRAR (VIGILANCE)

